

249 *Recomds. to R. S. PHALGUNA 3, 1900 (SAKA) Extension of time 250.*  
*to appoint Members to J. C. for J. C. Report*  
for delay in laying the Notifications mentioned at (i) to (iv) of item (2) above. [Placed in Library. See No. LT-3279/79].

House the name of the member so appointed by Rajya Sabha to the Joint Committee."

*The motion was adopted.*

(4) A copy of the Annual Report (Hindi and English versions) on the working of the Employees Provident Funds and Miscellaneous Provisions Act, 1952 and the Schemes framed thereunder, for the year 1977-78. [Placed in Library. See No. LT-3280/79].

12.05 hrs.

#### KHADI AND VILLAGE INDUSTRIES COMMISSION (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

डा० राम जी सिंह (भागलपुर) : अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ :

"कि यह सभा खादी तथा ग्रामोद्योग आयोग अधिनियम, 1956 का और संशोधन करने वाल विधेयक सम्बन्धी संयुक्त समिति का प्रतिवेदन प्रस्तुत किये जाने का समय पहले सत्र के प्रथम सप्ताह के अन्तिम दिन तक और बढ़ाती है।"

#### SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL

RECOMMENDATION TO RAJYA SABHA TO APPOINT A MEMBER TO JOINT COMMITTEE

SHRI SURAJ BHAN (Ambala): I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes in the vacancy caused by the resignation of Shri Jagbir Singh and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee".

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes in the vacancy caused by the resignation of Shri Jagbir Singh and do communicate to this

SHRI O. V. ALAGESAN (Arkonam): I stand to oppose this motion, though I am sorry I have to do it, because I have great respect for Mr. Nathwani and Dr. Ramji Singh. Already 3 months' extension has been given, and 12 sittings have been held. What has happened? They have not moved beyond the clause on definitions. They have not taken up clause-by-clause. What did they do in all these 12 sittings—one does not know. Now another extension for another 6 months is being asked for. According to the principles of this Bill the definition of khadi is a travesty, on the definition of khadi. All Gandhians except the greatest Gandhian, viz. our Prime Minister oppose this. I do not know how he brought himself to support this Bill. There are many different kinds of textiles—handlooms, mill-made cloth etc. This also can be made separately, and marketed as such. I do not know why it should be put in under the definition of khadi and marketed.

Another serious matter is that already such a khadi is being made under the auspices of the Khadi and